

IN THE COURT OF SH. CHANDRA SHEKHAR, LD.SPECIAL  
JUDGE, CBI-19 (PC ACT), ROUSE AVENUE DISTRICT COURTS,  
NEW DELHI

FIR No. RC-DAI-2020-A-0027  
PS: CBI, ACB, New Delhi  
U/s: 7, 7-A of PC Act, 1988  
(as amended in 2018) & 120-B IPC  
CBI v. Anil Kumar Meena &  
Anil Kumar @ Sonu

05.09.2020

Presence:

(Through CISCO Webex Meeting App)

Ld. Public Prosecutor Sh. Amit Kumar with IO/Inspector Sunil Kumar, Inspector, ACB, CBI, New Delhi.

IO has produced accused (1) Anil Kumar Meena S/o Sh. Shiv Ram Meena R/o Village & Post: Devli, Teh. Bhusawar, Distt. Bharatpur (Raj.) working as JE (Civil) in the O/o The Executive Engineer, Building Department, Civil Lines Zone, North MCD and (2) Anil Kumar @ Sonu S/o Sh. Laxmi Narayan R/o H. No. 9-10, Wazirpur, JJ Colony, North West Delhi, (private person) from police custody.

Ld. Counsel Sh. Sandeep Sharma for accused Anil Kumar Meena.

Ld. Counsel Ms. Daljeet Kaur for accused Anil Kumar @ Sonu.

ORDER ON APPLICATION OF IO SEEKING JUDICIAL  
CUSTODY REMAND OF ACCUSED PERSONS

I have heard submissions of Ld. Public Prosecutor for the CBI and the IO and Ld. Defence Counsel on application of IO seeking 14 days judicial custody remand of both the accused persons.

In brief, it has been submitted on behalf of CBI that accused Anil Kumar Meena, JE, North MCD through accused Anil Kumar @ Sonu, a private person had demanded bribe for permitting the



complainant Jagdish Lal Barreja to continue construction at plot no. 61, Teachers' Colony (Bhushan wali gali), Samaypur, Badli, Delhi; the complainant did not want to pay bribe to the accused persons therefore, he made a complaint to CBI; the complaint was got verified as per procedure of CBI and after confirmation of genuineness of complaint and illegal demands made by accused persons, a trap was laid on 04.09.2020, during which, accused Anil Kumar @ Sonu accepted an amount of Rs. 50,000/- (trap money) from the complainant but, he tried to flee away from the spot and threw the trap money on the spot which was recovered and the accused was apprehended; the accused Anil Kumar Meena, during trap proceedings on the call of accused Anil Kumar @ Sonu regarding acceptance of bribe over phone had said 'OK'; the accused persons have been arrested for committing the offences u/s 120B IPC and section 7 & 7-A of the Prevention of Corruption Act, 1988 (as amended in 2018).

Ld. Defence Counsel for accused Anil Kumar Meena submitted that directions may be given to the CBI to supply copy of FIR and accused Anil Kumar Meena may be permitted to wear spectacles for his eyesight in the jail. The IO has submitted that copy shall be supplied to the Ld. Defence Counsel on his e-mail.

Ld. Defence Counsel for accused Anil Kumar @ Sonu has submitted that she will collect the copy of FIR from official website of the CBI and at this stage she does not want to say anything she will take appropriate steps as per law after perusal of the records.

I have considered the submissions and perused the record. Both, the accused persons are remanded to judicial custody till 19.09.2020; the concerned Superintendent Jail is directed to allow the accused Anil Kumar Meena to wear his spectacles if a rule of jail manuals permits so, the concerned Supdt. Jail is directed to produce the accused persons in court as per prevailing rules on 19.09.2020.

A copy of this order is being sent through Whats App to Sh. Raj Kumar, Reader of this court with a direction to get this order uploaded on



*[Handwritten signature]*  
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the official website of Delhi District Courts at the earliest through Computer Branch, Rouse Avenue Courts Complex, New Delhi. He is also directed to send a Whats App copy of the order to the respective counsel of the parties at the earliest and one copy of the same to the IO/Inspector Sunil Kumar, ACB, CBI, New Delhi. A signed hard copy of the order shall be placed on record as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.

Dated: 05.09.2020



CHANDRA SHEKHAR  
Special judge, CBI-19 (PC Act),  
Rouse Avenue District Courts, New Delhi

श्री चन्द्र शेखर  
Sh. Chandra Shekhar  
विशेष न्यायाधीश, एचएचएनएल (सी.बी.आई.)  
Special Judge PC Act (CBI)-19  
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